

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.181/TT/2018

Subject : Petition for determination of transmission tariff from COD to 31.3.2019 for Main SCADA EMS System (5 assets) under project–“Expansion/ Upgradation of SCADA/ EMS System of SLDCs of Eastern Region” under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014

Date of hearing : 23.4.2019

Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I. S. Jha, Member

Petitioner : Power Grid Corporation of India Limited

Respondent : Bihar State Power (Holding) Company Limited and 5 others

Parties present : Shri S. K. Niranjana, PGCIL
Shri S. K. Venkatesan, PGCIL
Shri S. S. Raju, PGCIL
Shri Amit Yadav, PGCIL

Record of Proceedings

The representative of the petitioner submitted that the instant petition is filed for determination of tariff for 5 assets covered under project–“Expansion/ Upgradation of SCADA/EMS System of SLDCs of Eastern Region”. He submitted that there is a time over-run of 735 days in case of Assets I to IV and 815 days in case of Asset V. However, there is no cost over-run in case of the instant assets. The time over-run is mainly due to delay in handing over of the building by the concerned STUs. The time over-run is not attributable to it and hence it may be condoned.

2. The Commission reserved order in the matter.

By order of the Commission

sd/-
(T. Rout)
Chief (Law)

